

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH****M.A. No. 60/1879/2018 in
ORIGINAL APPLICATION NO. 060/ 1451/2018****Chandigarh, this the 29th day of April, 2019****CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

Surjit Kaur, age 54 years wd/o late Sh. Kulwinder Singh, r/o Devi Nagar @ Abrawan Manakpur, Tehsil Rajpura, District Patiala-140602 'Group-D'.

....APPLICANT

(By Advocate: Shri Barjesh Mittal)

VERSUS

1. Union Territory, Chandigarh Administration through its Secretary, Engineering Department, U.T. Civil Secretariat, Sector 9-D, Chandigarh 160009.
2. Chief Engineer, Union Territory, Chandigarh Administration U.T. Civil Secretariat, Sector 9, Chandigarh 160009
3. Executive Engineer, Public Health Division No. 3, Chandigarh Administration, U.T. Civil Secretariat, Sector 9, Chandigarh 160009

....RESPONDENTS

(By Advocate: Shri Vinod K. Arya)

ORDER (oral)**SANJEEV KAUSHIK, MEMBER (J)**

The present Original Application (O.A.) has been filed wherein the applicant has sought the following relief:-

“ (ii) That respondents be directed to consider the case of the applicant for grant of family pension and other consequential retiral benefits, by treating her deceased husband late Sh. Kulwinder Singh as deemed regularized, as permissible under the rules in view of and in terms of the judgment dated 03.04.2014 (Annexure A-1) passed by Hon'ble Supreme Court, in terms of judgment passed by this Hon'ble Tribunal in Babli Devi's case, upheld by Hon'ble High Court and Hon'ble Supreme Court of India Annexure A-2 as well as notings dated 22.09.2014 and policy/scheme for regularization dated

13.03.2015 (A-3) and clarification dated 02.11.2016/0911.2016 (A-4) and direct the respondents to grant family pension/retiral benefits w.e.f. 12.02.2008 with all other consequential benefits in terms of arrears of family pension and retiral benefits with interest @ 18% per annum in the interest of justice.”

2. The respondents have filed a short reply wherein they have acceded to the prayer made by the applicant and have consequently passed order dated 13.3.2019 (Annexure R-1). Therefore, it is submitted that the present O.A. has been rendered infructuous and may be disposed of as such.

3. Learned counsel for the applicant, however, submits that since the actual amount has not been released in favour of applicant, therefore, respondents may be directed to release the same expeditiously, preferably within a period of 3 months.

4. In view of above, the O.A. is disposed of as having been rendered infructuous. We expect that the respondents will disburse the actual amount within the time as indicated herein above from the date of receipt of certified copy of this order. The M.A. as well as O.A. stand disposed of accordingly. No costs.

(P.GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 29.04.2019

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